IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

CAT/7/12

NEW DELHI

R. A. 57/90 In O.A. No. 2161/89 T.A. No.

199

DATE C	OF DECISION 23.8.1990.
Shri Nand Kishore Sharma	Petitioner
Versus	Advocate for the Petitioner(s)
Versus Lt. Governor, Delhi & Ors.	Respondent
	Advocate for the Respondent(s)

CORAM

The Hon'ble Mr. P. K. Kartha, Vice-Chairman (Judl.)

The Hon'ble Mr. D.K. Chakravorty, Administrative Member.

- 1. Whether Reporters of local papers may be allowed to see the Judgement?
- 2. To be referred to the Reporter or not? No
- 3. Whether their Lordships wish to see the fair copy of the Judgement ?
- 4. Whether it needs to be circulated to other Benches of the Tribunal?

(Judgement delivered by Hon'ble Mr. P.K. Kartha)

The petitioner is the original applicant in OA-2161/89 which was disposed of by the Tribunal's judgement dated 11.5.1990. He had prayed that the respondents be directed to reinstate him with full back wages and continuity of service along with other consequential benefits. The Tribunal directed the respondents to reinstate the applicant as Beldar, but in the facts and circumstances of the case, did not direct payment of back wages to him.

2. The prayer in the present petition is that the applicant may be granted the relief of continuity of service with back wages along with other consequential benefits.

. . . . 2 . . .

The petitioner has not brought to our notice any fresh facts warranting a review of our judgement. We also do not see any error apparent on the face of the judgement. It is for the Tribunal to mould the relief to be granted in a given case, depending on the facts and circumstances. We see no merit in the present petition and the same is dismissed.

(D.K. Chakravorty) Administrative Member

(P.K. Kartha) Vice-Chairman(Judl.)